

KARNATAKA LOKAYUKTA

No. UPLOK-1/DE-909/2017/ARE-15.

M.S. Building,
Dr. B.R. Ambedkar Road,
Bangalore-560 001,
Date:30-11-2021.**:: ENQUIRY REPORT ::****Sub:-** Departmental Inquiry against Sri.Rajendra Shankar Singh, Warder (Veekshaka), Central Jail, Belagavi - reg.**Ref :-** 1) Government Order No: ಹೆಚ್‌ಡಿ 33 ಪಿಆರ್‌ಒ 2017,
ಬೆಂಗಳೂರು ದಿ: 18.7.2017.2) Nomination Order No: UPLOK-1/DE/ 909/2017
dated 26.07.2017 of Hon'ble Upalokayukta-1,
Bengaluru.

The Departmental Enquiry is initiated against Sri.Rajendra Shankar Singh, Warder (Veekshaka), Central Jail, Belagavi (hereinafter referred to as the Delinquent Government Official, in short D.G.O.).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta-1 vide Order cited at reference No.2, has nominated Additional Registrar (Enquiries-4) to frame Articles of Charge and to conduct enquiry against aforesaid D.G.O. On 02.11.2018, the said matter was transferred to this A.R.(E).
3. The complainants, Sri.Mahesh, Convict Prisoner No.1168 and Sri.Darnesh Kumar, Convict Prisoner No.1610, who were undergoing their sentence in Belagavi Central Jail, Hindalga had alleged that the



D.G.O., who was Warder (Veekshaka) in the said jail had acted as conduit to collect money from relatives and friends of under trial prisoner namely Ashok Pai and deposited the same in the bank account of his brother Sri.Manjunath and withdrawn the said amount by using the ATM card of his brother and handed over the same to the above prisoner. It was specifically alleged in the complaint that the D.G.O. had given the account number of his brother namely Manjunath (SB A/c No.05582180001577) of Syndicate Bank, B.K. College, Branch Chikkodi to which the relatives and friends of the aforesaid prisoner Ashok Pai had credited huge amount and the D.G.O. by using the ATM Card of his brother Manjunath was withdrawing the money from the above account and handed over to Ashok Pai between 22.3.2011 and 23.9.2011. Therefore, the complainants had prayed to take appropriate action against the D.G.O. Though the names of above said two complainants finds place in Form No.I/Ex.P2, the complaint and Form Nos.I and II were however signed only by Sri.Mahesh, Convict Prisoner No.1168.

4. At the first instance the matter was referred to Superintendent of Police, Karnataka Lokayukta, Belgavi u/s 15(3) of Karnataka Lokayukta Act, 1984 who had submitted its Report on 17.12.2016 stating that a sum of Rs.8,13,190/- in all came to be credited to account number of one Manjunath (SB A/c No.05582180001577) of Syndicate Bank, B.K. College, Branch Chikkodi, who is none other than the brother of D.G.O. In the said report it was observed that a sum of Rs.56,886/- only was the salary received by the brother of D.G.O. and the remaining



amount of Rs.7,56,304/- was the money deposited by the friends and relatives of under trial prisoner Ashok Pai. During his investigation, it was also noticed that between 1.3.2011 till 3.9.2011 the D.G.O. had withdrawn the above amount using the ATM card of his brother and therefore guilty of misconduct.

5. Hon'ble Upalokayukta on perusal of the material on record including copies of bank statement, statements of D.G.O. and his brother and the Investigation Report, found prima-facie case against D.G.O. and hence a Report dt:15.3.17 u/s. 12(3) of Karnataka Lokayukta Act, 1984, was sent to Government to initiate disciplinary proceedings against him. The Competent Authority by order dt:18.7.17 entrusted the matter to Hon'ble Upalokayukta. In turn, Hon'ble Upalokayukta has nominated ARE-4 as Enquiry Officer.
6. In pursuance of the nomination order, Articles of Charge with Statement of Imputations of Misconduct, list of witnesses and documents were prepared and served upon the D.G.O.
7. The Articles of Charge as framed by A.R.E-4 is as follows :

That, you/DGO/Sri Rajendra Shankar Singh, Warder (Veekshaka), Central Jail, Belagavi, handed over a ATM card belonging to your brother Sri Manjunath to Sri Ashok Pai, inmate of the jail. In turn Sri Ashok Pai, handed over the ATM card to his followers, has credited a sum of Rs.7,56,304/-+ sum of Rs.56,886/- for the period from



01.03.2011 to 03.09.2011 was credited to the said Account No.05582180001577 by way of salary of his brother Sri Manjunath. You-DGO while working as Jailer during the above period should not have acted as conduit to collect money from the relatives of the prisoner by name Sri Ashok Pai, by utilizing the bank account of your brother Sri Manjunath and withdrawing the amount from the said account by using the ATM of your brother to hand over the same to prisoner, namely Sri Ashok Pai. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil (Conduct) Rules, 1966.

8. The Statement of Imputations of Misconduct is as follows :

On the basis of a complaint filed by 1)Sri.Mahesh and 2)Sri.Dharanesh Kumar, c/o Chief Superintendent, Belgaum Central Prison, Belgavi, Hindalga, Belgavi (hereinafter referred as 'complainant') against you-D.G.O. an investigation was taken up u/S 9 of the Karnataka Lokayukta Act 1984, by invoking powers vested u/S 7(2) of the said Act.

i. The Brief facts of the case are as follows:



The Complainant has alleged that; you-D.G.O. has been working as Jailor at Belagavi Central Jail, Hindalaga, has given account number of your brother, namely, Manjunath (SB Account No.05528180001577) of Syndicate Bank, B.K.College Branch, Chikodi, to which the relatives of one prisoner Sri Ashok Pai were crediting huge amounts and you-D.G.O. by using the ATM card of your brother Sri.Manjunath was withdrawing the money from Account No.0558210001577 and was handing over the same to prisoner namely Sri Ashok Pai during the period between 22.3.2011 and 23.9.2011. Thereby, committed misconduct, an investigation was taken up on the said complaint after invoking Sec.9 of Karnataka Lokayukta Act, 1984.

ii. At the first instance, the matter was referred to Superintendent of Police, Karnataka Lokayukta, Belagavi under Section 15(3) of the Karnataka Lokayukta Act. The Superintendent of Police, KLA, Belagavi has submitted report on 17.12.2016. In the Report, it is stated as follows:

“ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಇವನು ಕ್ಯಾಂಟೀನ್ ನಡೆಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ತನ್ನ ತಮ್ಮ ಮಂಜುನಾಥ ಈತನ ಎ.ಐ.ಎಂ. ಕಾರ್ಡ್ ಬಳಸುತ್ತಿದ್ದನು. ಜೈಲಿನಲ್ಲಿಯ ಬಂಧಿಯಾದ ಅಶೋಕ ಪೈ ಇವನಿಗೆ ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಈತನು ತನ್ನ ತಮ್ಮ ಮಂಜುನಾಥ ಈತನ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್ ನಂ.05582180001577ನೇದ್ದನ್ನು ಕೊಟ್ಟಿರುತ್ತಾರೆ. ಬಂಧಿಯಾದ ಅಶೋಕ ಪೈ ಇವನು ಅದೇ ಅಕೌಂಟ್ ನಂಬರನ್ನು ತನ್ನ ಸಹಚರರಿಗೆ ಕೊಟ್ಟು, ಅವರ ಕಡೆಯಿಂದ ಸದರಿ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್‌ಗೆ ಹಣ ಜಮಾ ಮಾಡಿಸುತ್ತಿದ್ದನು. ಸದರಿ ಅಕೌಂಟ್‌ದಲ್ಲ ಜಮೆಯಾದ ಹಣವನ್ನು ವಿಲಕ್ಷಣ ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಈತನು ತನ್ನ ತಮ್ಮನಾದ ಮಂಜುನಾಥ ಈತನ

ಎ.ಉ.ಎಂ. ಕಾರ್ಡ್ ಬಳಸಿ ಹಣ ತೆಗೆದಿದ್ದು ಇರುತ್ತದೆ. ದಿ.1.3.2011 ಲಿಂದ
 3.9.2011 ರವರೆಗೆ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್
 ನಂ.05582180001577ನೇದ್ದರ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್ ಸ್ಟೇಟ್‌ಮೆಂಟ್
 ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ ಒಟ್ಟು ರೂ.8,13,190/-ಗಳು
 ಜಮೆಯಾಗಿರುತ್ತದೆ. ಇದರಲ್ಲಿ ರೂ.56,889/- ಗಳು ಮಂಜುನಾಥ
 ಈತನ ವೇತನ ರೂಪದಲ್ಲಿ ಬಂದ ಹಣ ಇರುತ್ತದೆ. ಇನ್ನುಳಿದ
 ರೂ.7,56,304/-ಗಳು ಬಂಧಿಗಳ ಸಹಚರರಿಂದ ಜಮೆಯಾಗಿರುತ್ತದೆ.
 ಸದರಿ ಜಮೆಯಾದ ಮೊತ್ತವನ್ನು ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಈತನೇ ವಿಧಿಮಾ
 ಮುಡಿತ್ತಾನೆ. ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಇವನು ಒಟ್ಟು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ
 ಕಾನೂನುಬಾಹಿರವಾಗಿ ಸದರಿ ಹಣದ ಅವ್ಯವಹಾರ ಮಾಡಿ ತಮ್ಮ
 ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪ ಎಸಗಿರುತ್ತಾನೆ.

ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಇವನು ಕ್ಯಾಂಟೀನ್ ನಡೆಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ
 ತನ್ನ ತಮ್ಮ ಮಂಜುನಾಥ ಈತನ ಎಐಎಂ ಕಾರ್ಡ್ ಬಳಸುತ್ತಿದ್ದನು.
 ಜೈಲಿನಲ್ಲಿ ಬಂಧಿಯಾದ ಅಶೋಕ್ ಪೈ ಇವನಿಗೆ ರಾಜೇಂದ್ರ ಸಿಂಗ್
 ಈತನು ತನ್ನ ತಮ್ಮ ಮಂಜುನಾಥ ಈತನ ಅಕೌಂಟ್
 ನಂ.05582180001577 ನೇದ್ದನ್ನು ಕೊಟ್ಟಿರುತ್ತಾನೆ. ಬಂಧಿಯಾದ
 ಅಶೋಕ ಪೈ ಇವನು ಅದೇ ಅಕೌಂಟ್ ನಂಬರನ್ನು ಸಹಚರರಿಗೆ ಕೊಟ್ಟು,
 ಅವರ ಕಡೆಯಿಂದ ಸದರಿ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್‌ಕ್ಕೆ ಹಣ ಜಮಾ
 ಮಾಡಿಸುತ್ತಿದ್ದನು. ಸದರಿ ಅಕೌಂಟ್‌ದಲ್ಲಿ ಜಮೆಯಾದ ಹಣವನ್ನು ವೀಕ್ಷಕ
 ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಈತನು ತನ್ನ ತಮ್ಮನಾದ ಮಂಜುನಾಥ ಈತನ
 ಎಐಎಂ ಕಾರ್ಡ್ ಬಳಸಿ ಹಣ ತೆಗೆದಿದ್ದು ಇರುತ್ತದೆ. ದಿ.1.3.2011 ಲಿಂದ
 3.9.2011 ರವರೆಗೆ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್
 ನಂ.05582180001577ನೇದ್ದರ ಬ್ಯಾಂಕ್ ಅಕೌಂಟ್ ಸ್ಟೇಟ್‌ಮೆಂಟ್
 ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ ಒಟ್ಟು ರೂ.8,13,190/-ಗಳು
 ಜಮೆಯಾಗಿರುತ್ತದೆ. ಇದರಲ್ಲಿ ರೂ.56,886/- ಗಳು ಮಂಜುನಾಥ
 ಈತನ ವೇತನ ರೂಪದಲ್ಲಿ ಬಂದ ಹಣ ಇರುತ್ತದೆ. ಇನ್ನುಳಿದ
 ರೂ.7,56,304/- ಗಳು ಬಂಧಿಗಳ ಸಹಚರರಿಂದ ಜಮೆಯಾಗಿರುತ್ತದೆ.



ಸದರಿ ಜಮೆಯಾದ ಮೊತ್ತವನ್ನು ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಈತನೇ ವಿಧಿಮಾಡಿ
ಮಾಡಿರುತ್ತಾನೆ. ರಾಜೇಂದ್ರ ಸಿಂಗ್ ಇವನು ಒಟ್ಟು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ
ಉಳಿಸುವ ಬಾಹಿರವಾಗಿ ಸದರಿ ಹಣದ ಅವ್ಯವಹಾರ ಮಾಡಿ ತಮ್ಮ
ಕರ್ತವ್ಯದಲ್ಲೇ ಲೋಪ ಎಸಗಿರುತ್ತಾನೆ.

iii. You-DGO has contended that the complainant was a prisoner and he had gone on parole on 18/10/2014 and he should have returned after completion of parole on 17/11/2014. But, he has absconded. Therefore, a crime has been registered against him.

iv. The abscondance of the complainant has no bearing on the allegations, which prima facie substantiate against you-D.G.O. You-DGO was working as Jailor during the above period. You should not have acted as conduit to collect money from the relatives of prisoner, by name Ashok Pai by utilizing the Bank account of your brother Sri.Manjunath and withdrawing the amount from the said account by using the ATM of your brother to hand over the same to prisoner, namely Ashok Pai. Therefore, you-DGO is guilty of misconduct.

v. Since said facts and material on record prima-facie show that you-DGO has committed misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966, now, acting under Section 12(3) of the Karnataka Lokayukta Act, 1984, recommendation is made to the Competent Authority to initiate disciplinary proceedings against you-DGO to entrust the Inquiry of this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control



and Appeal) Rules, 1957. In turn Competent Authority entrust the enquiry to this institution vide ref(1) and Hon'ble Upalokayukta nominated the enquiry authority to conduct enquiry and report vide(2). Hence, the Charge.

9. The Article of Charge was duly served on D.G.O. who had appeared before the Enquiry Officer (ARE-4) on 28.10.17. The D.G.O. had engaged his Defence Assistant and pleaded not guilty when his First Oral Statement was recorded. He has stated that he is working as Warder in Central Prison, Belagavi and his Date of Retirement is 31.10.2024.

10. Subsequently, the D.G.O. had filed Written Statement denying the charges and that he was falsely implicated only to harass him.

11. The complainant/Mahesh who was on parole from 18.10.2014 had absconded and did not return to the prison. A complaint to that effect was lodged by the Prison Authorities in Girinagar Police Station, Bengaluru in Cr.No.37/2015. In view of the said fact, the Disciplinary Authority was not able to examine the complainant during Enquiry. Sri.Parashuram Ramachandra Dabali, Police Inspector, Karnataka Lokayukta, Belagavi who had conducted investigation was examined by the Disciplinary Authority as P.W.1 and 13 documents as Ex.P.1 to 13 were marked. The D.G.O. and Defence Assistant did not appear before this ARE and therefore cross-examination of PW.1 was taken as nil. Subsequently, Second Oral Statement of D.G.O. and defence evidence was also taken as Nil as he failed to appear.



12. Heard the Arguments and perused the material on record.

13. Under the above circumstances, the points that arise for consideration are as follows:

(i) Whether the Disciplinary Authority proves that the D.G.O. who was working as Warder at Belagavi Central Jail, Hindalga had given A/c number of his brother, namely, Manjunath (SB Account No.05582180001577) of Syndicate Bank, B.K.College Branch, Chikodi, to which the relatives of one prisoner Sri. Ashok Pai were crediting huge amounts and the DGO by using the ATM card of his brother Sri.Manjunath was withdrawing the money from the above account and handed over the same to prisoner Ashok Pai between 22.3.2011 and 23.9.2011 and committed misconduct, dereliction of duty and acted in a manner unbecoming of a Government servant and not maintained absolute integrity, violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

(2) What Finding?

14. My findings to the above points are :

i) In the Affirmative.

ii) As per final finding,

for the following;

REASONS

NOTE: As per Order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka



Lokayukta, dated: 06.08.2018 this Enquiry file was transferred from ARE-4 to ARE-15.

15. Point No.1:- The complainant is one Mahesh, who was a convict and serving life sentence in Central Jail, Hindalga prison, Belagavi. The D.G.O. was Warder (Veekshaka) in the said jail at the relevant point of time who acted as a conduit to one Ashok Pai, an under trial prisoner in the said jail. The D.G.O. allegedly collected money at the behest of the afore said prisoner Ashok Pai from his relatives and others and credited the same to the bank account of his brother Manjunath and withdrew the amount using ATM card of his brother and handed over the same to the prisoner Ashok Pai. During investigation by the Police Inspector, Karnataka Lokayukta, Belagavi, it was found that between 1.3.2011 till 3.9.2011 a sum of Rs.8,13,190/- was credited to the bank A/c No.05582180001577 held by Manjunath, brother of D.G.O. Out of the said amount only Rs.56,886/- was accounted for as salary received by Manjunath and the remaining amount of Rs.7,56,304/- was collected by the D.G.O. through the relatives and friends of the prisoner Ashok Pai.

16. The complainant/Mahesh was serving his life sentence in Central Prison Jail, Hindalga, Belagavi was on parole from 18.10.2014 and ought to have returned to the prison on 17.11.2014 after completion of parole. However, he was found absconding and admittedly a complaint was lodged by the Prison Authorities on 21.1.2015 in Girinagar Police Station, Bengaluru in Cr.No.37/15. He is still absconding and therefore his presence was not able to be secured by the Presenting Officer to speak about the contents of the complaint.



17. The Police Inspector, Karnataka Lokayukta, Belagavi namely Sri. Parashuram Rajendra Dabali was examined on behalf of the Disciplinary Authority as PW.1. Through him the complaint, Form No.I & II submitted to Lokayukta by the complainant Mahesh came to be marked as Ex.P.1 to 3. In order to substantiate that Ashok Pai was under trial prisoner in the aforesaid prison, the Disciplinary Authority relies upon Statement of B.V. Mulimani, In-charge Chief Superintendent, Central Prison, Belagavi which is marked as Ex.P.10. The contents of the said statement reflect that Ashok Pai was undertrial prisoner in the said prison between 22.2.2011 till 23.9.2011. The D.G.O. was working as Warder in the said prison from 13.4.2002 and from 1.3.2011 till 3.9.2011 he was in charge the prison canteen.

18. Admittedly, one Manjunath, brother of the D.G.O. is having savings bank account bearing No.05582180001577 in Syndicate Bank, Chikkodi College Campus Branch. Ex.P9 is the Statement given by the said Manjunath to the Police Inspector, Karnataka Lokayukta on 12.4.2016. As per the said statement he is working as Lecturer in C.B.Kore Polytechnic College, Chikkodi. During the said period he was getting salary of Rs.18,000/- per month. However, between 1.3.2011 to 3.9.2011 a sum of Rs.8,13,190/- was credited to his account. He has specifically stated that out of the said amount a sum of Rs.58,886/- only was his salary and the remaining amount of Rs.7,56,304/- was withdrawn by his brother/D.G.O. by using his ATM card. It appears from the said statement that friends and followers of the aforesaid under trial prisoner Ashok Pai were exhorting money from jaggery



dealers/businessmen in Mandya and the said money was deposited into the account of Manjunath which was withdrawn by the D.G.O. using the ATM card of his brother.

19. In the matter of exhorting money from businessmen in Mandya, case against the friends of Ashok Pai was registered by Mandya West Police Station in Cr.No.231/11 for the offences u/s 399 and 400 IPC. Ex.P4 is the copy of FIR. During investigation in the said case, D.G.O/Rajendra Shankar Bahaddur Singh and his brother Manjunath S. Singh had given statements to the Investigation Officer about extortion calls made by Ashok Pai from prison and the money was credited to the account of Manjunath which he used to withdraw and gave to said Ashok Pai. The above statements given by D.G.O. and his brother vindicate the case put forth by the Disciplinary Authority.

20. Ex.P7 is the copy of Account Statement for SB A/c No.05582180001577 of Manjunath Shankar Singh, ie., brother of D.G.O. for the period 1.3.2011 till 1.8.2011. The transactions of credit made to the said account and also debits made when D.G.O. had withdrawn the amount by using ATM card are reflected in the said statement. When the brother of D.G.O. himself has admitted that his salary for the period 1.3.2011 till 3.9.2011 was only Rs.56,886/-, it can be reasonably inferred that the amount of Rs.7,56,304/- was the extortion amount collected and credited to the above account which the D.G.O. had withdrawn and given to Ashok Pai.




21. Evidence given by PW.1/Parashuram Ramachandra Dabali and documents marked through the said witness is sufficient to hold that the charge against the D.G.O. is proved. The aforesaid oral and documentary evidence is not disputed by the D.G.O. Though he had engaged his Defence Assistant and had filed Written Statement, PW.1/Parashuram Rajendra Dabali was not cross-examined by the D.G.O. Further, he also did not adduce any defence evidence to substantiate the plea taken in his Written Statement. Since, the evidence, both oral and documentary, produced by the Disciplinary Authority is not controverted or denied by the D.G.O., this ARE has no option except to accept the evidence and hold that Disciplinary Authority has proved the charges against the D.G.O. Accordingly, this point is answered in the **Affirmative**.

22. **Point No.2** : in view of the above discussion, reasons stated and finding given to point no.1, this A.R.E. proceeds to record the following:

FINDING

The Disciplinary Authority has proved the charges against the D.G.O.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.


(C.CHANDRA SEKHAR)
Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.

:: ANNEXURE ::**LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

PW1	Sri.Parashuram Ramachandra Dabali, Belagavi district dt:3.3.2021
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LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:


	NIL
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LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P1	Copy of Complaint dt:24.7.2014
Ex.P2&3	Copy of Complaint Form No.I & II dt:20.10.2021
Ex.P4&5	Copy of FIR and Charge Sheet
Ex.P6	Copy of Statement recorded by Mandya Police dt:2.8.2011
Ex.P7	Copy of Covering letter of Manager, Syndicate Bank and Statement of Accounts
Ex.P8	Copy of Statement of D.G.O. dt:23.3.2016
Ex.P9	Copy of Statement dt:12.4.16 of D.G.O's brother
Ex.P10	Copy of Statement dt:18.10.16 of B.V.Mulimani, incharge Assistant Superintendent, Central Prison, Belgavi
Ex.P11	Copy of letter of recommendation dt:27.12.2014
Ex.P12	Copy of letter dt:17.12.16of Superintendent of Police, Karnataka Lokayukta, Belagavi
Ex.P13	Copy of Report dt:17.12.16
Ex.P13(a)	Signature

LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:

	NIL
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(G.CHANDRA SEKHAR)
 Additional Registrar Enquiries-15,
 Karnataka Lokayukta,
 Bengaluru.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/909/2017/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **30/11/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Rajendra Shankar Singh, Warder, (Veekshaka),
Central Jain, Belagavi - Reg.

Ref:- 1) Govt. Order No. ಹೆಚ್‌ಡಿ 33 ಪಿಆರ್‌ಇ 2017, Bengaluru dated
18/7/2017.

2) Nomination order No.UPLOK-1/DE/909/2017,
Bengaluru dated 26/7/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 30/11/2021 of Additional
Registrar of Enquiries-15, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 18/7/2017 initiated the disciplinary proceedings against Sri Rajendra Shankar Singh, Warder, (Veekshaka), Central Jain, Belagavi (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/909/2017 Bengaluru dated 26/7/2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No.UPLOK-1&2/DE/Transfers/2018 dated 2/11/2018, the Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Rajendra Shankar Singh, Warder, (Veekshaka), Central Jain, Belagavi was tried for the following charge:-

“That, you/DGO/Sri Rajendra Shankar Singh, Warder (Veekshaka), Central Jail, Belagavi handed over a ATM card belonging to your brother Sri Manjunatha to Sri Ashok Pai, inmate of the jail. In turn Sri Ashok Pai handed over the ATM Card to his followers, has credited a sum of Rs.7,56,304/- + sum of Rs.56,886/- for the period from 1/3/2011 to 3/9/2011 was credited to the said Account No. 05582180001577 by way of salary of his brother Sri Manjunath. You -DGO while working as Jailer during the above period should not have acted as conduit to collect money from the relatives of the prisoner by name Sri Ashok Pai, by utilizing the bank account of your brother Sri Manjunatha and withdrawing the amount from the said account by using the ATM of your brother to hand over the same to prisoner, namely Sri Ashok Pai. Thereby you - DGO being a Government servant failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R. 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Rajendra Shankar Singh, Warder, (Veekshaka), Central Jain, Belagavi.


5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/6/2040.

7. Having regard to the nature of charge proved against DGO Sri Rajendra Shankar Singh, Warder, (Veekshaka), Central Jain, Belagavi, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri Rajendra Shankar Singh with cumulative effect and also for denying the promotion of DGO for a period 3 years from the date he becomes due for promotion.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

